GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 17/2020-Customs (ADD)

New Delhi, the 8th July, 2020

G.S.R…. (E). - Whereas, the designated authority, vide notification No. 7/24/2019-DGTR dated 18th December 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th December 2019, had initiated a review in the matter of continuation of anti-dumping duty on imports of “Steel and Fibre Glass Measuring tapes and their parts and components” (hereinafter referred to as the subject goods) falling under heading 9017 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 31/2015- Customs (ADD), dated the 9th July, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 549 (E), dated the 9th July, 2015;

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. F. No. 7/24/2019-DGTR, dated the 18th June, 2020 published in the Gazette of India, Extraordinary, Part- I, Section 1, dated the 18th June, 2020 has come to the conclusion that:

(i) there is continued dumping of the subject goods from subject country and the imports are likely to enter the Indian market at dumped prices in the event of expiry of duty;
(ii) the domestic industry’s performance has improved but remains vulnerable to dumping and consequent injury;
(iii) the information on record shows likelihood of continuation/ recurrence of dumping and injury in case the anti-dumping duty in force is allowed to cease at this stage;
(iv) there is sufficient evidence to indicate that the cessation of anti-dumping duty at this stage will lead to continuation of dumping and recurrence of injury to the Domestic Industry,

and has recommended continued imposition of the anti-dumping duty on imports of the subject goods, originating in or exported from the subject country;
Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 read with rules 18, 20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 31/2015- Customs (ADD), dated the 9th July, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 549 (E), dated the 9th July, 2015, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff items of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

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<tbody>
<tr>
<td>1</td>
<td>9017 80 10 or 9017 90 00</td>
<td>Measuring Tapes</td>
<td>Steel Tapes and parts and components thereof</td>
<td>People’s Republic of China</td>
<td>Any country including People’s Republic of China</td>
<td>Any</td>
<td>1.83</td>
<td>kg</td>
<td>US$</td>
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<tr>
<td>2</td>
<td>9017 80 10 or 9017 90 00</td>
<td>Measuring Tapes</td>
<td>Steel Tapes and parts and components thereof</td>
<td>Any country other than People’s Republic of China</td>
<td>People’s Republic of China</td>
<td>Any</td>
<td>1.83</td>
<td>kg</td>
<td>US$</td>
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<tr>
<td>3</td>
<td>9017 80 10 or 9017 90 00</td>
<td>Measuring Tapes</td>
<td>Fibre glass Tapes and parts and components thereof</td>
<td>People’s Republic of China</td>
<td>Any country including People’s Republic of China</td>
<td>Any</td>
<td>2.56</td>
<td>kg</td>
<td>US$</td>
</tr>
<tr>
<td>4</td>
<td>9017 80 10 or 9017 90 00</td>
<td>Measuring Tapes</td>
<td>Fibre glass Tapes and parts and components thereof</td>
<td>Any country other than People’s Republic of China</td>
<td>People’s Republic of China</td>
<td>Any</td>
<td>2.56</td>
<td>kg</td>
<td>US$</td>
</tr>
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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.
Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No.354/102/2009-TRU (Pt.II)]

(J.S.Kandhari)
Deputy Secretary to the Government of India